

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
6TH FLOOR, EZHILAGAM ANNEXE BUILDING, CHEPAUK, CHENNAI, TAMILNADU
DAILY CAUSE LIST DATED **21.08.2026** (FRIDAY)
CHENNAI BENCH (**HYBRID MODE**)
02:00 PM

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**In the Court of Hon'ble Mr. Justice Sharad Kumar Sharma, Member (Judicial),
Hon'ble Mr. Jatindranath Swain, Member (Technical)**

Note: No Mention will be permitted without prior consent of the other side.

For Admission (Fresh Cases)

S.No	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
1.	Comp App (AT) (CH) (Ins) No. 408/2026 For Condone Delay IA No. 1166/2026 For Stay IA No. 1167/2026	Sithagari Ramesh Reddy & 29 Ors Vs Kamlesh Kumar Singhania, RP of Sahiti Infratec Ventures India Pvt Ltd	Mr. Pranav Gopalakrishnan	
2.	Comp App (AT) (CH) (Ins) No. 410/2026 For Condone Delay IA No. 1169/2026 For Stay IA No. 1170/2026	Sithagari Ramesh Reddy & 29 Ors Vs SVNR Infra Rep by Managing Partner, Chandur Rajendar	Mr. Pranav Gopalakrishnan	
3.	Comp App (AT) (CH) (Ins) No. 420/2026 For Condone Delay IA No. 1190/2026	Royal Agency & 3 Ors. Vs F Robin Polymers Pvt Ltd	Ms. K Aparna Devi	

For Hearing (Part-Heard)

S.No.	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
4.	Comp App (AT) (CH) (Ins) No. 611/2025 For Additional Docs. IA No. 1702/2025 For Exemption IA No. 1703/2025 For Urgent Listing IA No. 1704/2025 For Direction IA No. 314/2026 (Part Heard)	Core Hotels Ventures Pvt Ltd Vs Bank of Baroda & 3 Ors	Mr. Anirudh Krishnan	Mr. Pankaj Vivek R1 Mr. Edward James R2 Mr. Manoj Kumar Koyalkar, PCS R4

INSTRUCTIONS FOR SMOOTH VC HEARINGS

1. Upon clicking the join button, the Learned Advocate/Authorized Representative/Party-in-Person shall enter the following particulars: - **(a) Item No. (b) Name (c) Appellant / Respondent / Party-in-Person**
2. In case of mentioning, the Learned Advocate/ Authorized Representative/ Party-in-Person shall enter “**Mentioning-Name**”.
3. After joining, it must be ensured that **the video is always on ‘OFF’ mode** and the Mic is always on MUTE mode. Video should be switched **ON only** by the Counsel for the parties/litigants to a case, when the concerned Item No. is called for **hearing** and Mic should be UNMUTED only by the party speaking. All other participants shall keep their respective Mic MUTED.
4. Detailed instructions for joining video conferencing are made available at:
<https://nclat.nic.in/sites/default/files/2023-11/Instructions%20for%20joining%20Video%20Conferencing.pdf>
5. The appearance slips may be sent at: itsupport.chennai@nclat.gov.in , vcnclatchennai5@gmail.com
6. Kindly follow the above instructions for joining video conferencing available on the website of the NCLAT.
7. For any technical support Parties may contact the following officials during the office hours on working days:
VC Support – Ms. Anusha, Ms. Hemavathy Krishnan and Mr. P Karthick Sharma. (044-28880500),
or through email on **e-mail ID:** itsupport.chennai@nclat.gov.in , vcnclatchennai5@gmail.com

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By the order of Hon’ble Member (Judicial)

Chennai Bench

1. Notice Board
2. Website: www.nclat.nic.in